## Maritime Boundary between India and Bangladesh

♦681. SHRIMATI LEELA DAMO-DARA MENON: SHRIMATI PRATIBHA SINGH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the maritime boundary between India and Bangladesh has been determined; and
  - (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL, AFFAIRS (SHRI S. KUNDU): (a) No, Sir.

(b) Does not arise.

## Violation of Mineral and Development **Rules, 1958**

•682. SHRI BIR CHANDRA DEB BURMAN; SHRI KALYAN ROY:

Will the Minister of STEEL AND MINES be pleased to state:

- (a) whether it is a fact that the Indian Bureau of Mines has inspected 4314 private sector mines in Bara-jamda and Bellary-Hospet sectors during the last four years and detected 7119 cases of violation of the Mineral and Development Rules, 1958.
- (b) if so, what are the names of the mines and the companies owning them and the nature of violations detected;
- (c) what are the effects of these violations on iron ore mines in res pect of conservation, production and safety, etc.;
- (d) what is the number of prosecution cases launched during the last five years; and what are the names of mines and concerns which own them:
- (e) what are the results of these prosecutions including convictions and fines and what are the names of companies convicted andlor fined;

(f) whether any lease has also bee\* cancelled; and

to Questions

(g) if not, what are the reasons therefor?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) to (g) A Statement is laid on the Table of the Rajya Sabha.

## Statement

Violation of Mineral and Development Rules, 1958.

- (a) During the last four years, the Indian Bureau of Mines has inspected 177 mines and detected 372 violations under the Mineral Conservation and Development Rules in Barajamda and Bellary-Hospet sectors.
- (b) and (c) The names of the and companies/owners and the mines nature of violations detected are given in Annexure-I. [See Appendix CHI Annexure No. 63.]

The Mineral Conservation and Development Rules, 1958 regulate the conservation and development aspects of mines and not safety which is governed by the Mines Act, 1952 administered by the Ministry of Labour. The violations detected in Barajamda and Bellary-Hospet areas relate primarily to non-submission of prescribed returns and failure to appoint qualified personnel in the mines. The former do not have a direct bearing on production of the mines, but absence of qualified personnel may affect conservation and production.

- (d) and (e) Information relating to prosecutions launched and the results thereof are given in Annexure-H. [See Appendix CIII Annexure No. 64.]
- (f) and (g) The Mineral Conservation and Development Rules. 1956 administered by the Indian Bureau of Mines, do not provide for the cancellation of leases for violation of the M.C.D.R.